

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the ^{20th} January, 2025

S.O 22 .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Sh. Rakesh Kumar, JKAS, Additional Deputy Commissioner, Reasi to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Reasi.

The Government further in exercise of the powers conferred by sub-section (2) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023 appoint the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Reasi who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/29/2022-10

Dated : ²⁰ -01 - 2025

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Reasi. This is with reference to letter No. DM/Rsi/2024-25/JC/9660-61 Dated:-18-01-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Additional Secretary to Government
Department of Law, Justice and P.A

20.01.2025